

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**PETITION No. 135/2010**

**Sub:** Grant of licence for inter-State Trading in Electricity

Date of hearing : 26.10.2010

Coram : Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, member  
Shri V.S.Verma, Member

Petitioner : Manikaran Power Limited, Kolkata

Parties present : Sh. Sanjay Sen, Advocate

M/s. Manikaran Power Ltd. has applied for grant of category-IV licence for inter-State trading in electricity. The learned counsel appearing for the applicant submitted that it has complied with the requirements of the Central Electricity Regulatory Commission (Procedure, terms and conditions for grant of trading licence and other related matters) regulations, 2009 (hereinafter 'trading licence regulation') for grant of inter-State trading licence. The applicant had published the copy of the application as per the Regulation 6(4) of the trading licence regulation. In response to the public notice, no objection/suggestion has been received. The learned counsel submitted that the applicant may be granted a category-IV licence for inter-State trading in electricity.

2. The Commission directed the applicant to file on affidavit by 8.11.2010 that as a professional member of the Indian Energy Exchange, it has complied with the provisions of Regulation 26(ii) of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and has not undertaken inter-State trading in electricity in any form and no enquiry in this regard is pending in any Commission/Tribunal or Court.

3. List the matter for further hearing on 11.11.2010.

(T. Rout)  
Joint Chief (Law)